

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF FORTUNA PROJECTS (INDIA) PRIVATE
LIMITED**

Sl. No.	Particulars	Details
1.	Name of the Corporate Debtor	Fortuna Projects (India) Private Limited
2.	Date of Incorporation of the Corporate Debtor	June 04, 2007
3.	Authority under which the corporate debtor is incorporated/registered	Registrar of Companies – Bangalore
4.	Corporate Identity No. of Corporate Debtor	U45203KA2007PTC042995
5.	Address of the registered office and principal office (if any) of corporate debtor	#212, 4 th Floor, Above Hero Honda Showroom, Bellary Road, Sadashivanagar, Bangalore - 560080
6.	Date of closure of Insolvency Resolution Process	February 04, 2020 (180 days completion, however the Committee of Creditors has decided to go for early liquidation)
7.	Liquidation Commencement date of corporate debtor	October 25, 2019
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Shivadutt Bannanje Regn No: IBBI/IPA-002/IP-N00266/2017-18/10779
9.	Address and e-mail of the liquidator, as registered with the Board	Shivadutt Bannanje Manipal Centre, S-709, South Block, 47, Dickenson Road, Bangalore – 560042 E-mail: ip.shivaduttb@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Shivadutt Bannanje Manipal Centre, S-709, South Block, 47, Dickenson Road, Bangalore – 560042 E-mail: ip.shivaduttb@gmail.com
11.	Last date for submission of claims	December 04, 2019



Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench, has ordered the commencement of liquidation of the Fortuna Projects (India) Private Limited on October 25, 2019 (received on November 4, 2019).

The stakeholders of Fortuna Projects (India) Private Limited are hereby called upon to submit their claims with proof on or before December 04, 2019, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Name of Liquidator: Shivadutt Bantania

Signature of Liquidator:

Date & Place: November 5, 2019, Bengaluru

